

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 78 OF 2019 IN
IA NOS. 353 & 354 OF 2019

Dated: 08th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant : Mr. Anand K.Ganesan
Ms. Swapna Seshadri
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

ORDER

(IA NO. 353 OF 2019 - FOR EXEMPTION FROM FILING CERTIFIED COPY OF
IMPUGNED ORDER)

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing certified copy of the impugned order is granted to the

Appellant. IA is allowed. With these observations, the instant IA stands disposed of.

APPEAL NO. 78 OF 2019 & IA No.354 of 2019

Learned counsel, Mr. Buddy A. Ranganadhan accepts notice on behalf of Respondent No.1.

The learned counsel appearing for the Respondent No. 1 prays for another three days' time to file the reply to the IA No. 354 of 2019 Appeal.

Submission made by the learned counsel appearing for the Respondent No. 1, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.1 is permitted to file reply in the instant application on or before 13.03.2018 after serving copy to the learned counsel for the opposite sides.

Relist the IA in **Special Bench on 13.03.2019**, as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member